

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 9923/2023
[Arising out of impugned final judgment and order dated 03-11-2022
in WC No. 908/2022 passed by the High Court of Judicature at
Allahabad]

GREATER NOIDA INDUSTRIAL
DEVELOPMENT AUTHORITY & ANR.

Petitioner(s)

VERSUS

MAHESH CHAND SHARMA & ORS.

Respondent(s)

I.R. and IA No.80719/2023-EXEMPTION FROM FILING O.T.

IA No. 26215/2025 - EXEMPTION FROM FILING O.T.

IA No. 53547/2024 - EXEMPTION FROM FILING O.T.

IA No. 80719/2023 - EXEMPTION FROM FILING O.T.

IA No. 26216/2025 - PERMISSION TO FILE ADDITIONAL

DOCUMENTS/FACTS/ANNEXURES, IA No. 53546/2024 - PERMISSION TO FILE
ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 26-03-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Ms. Preeti Goel, Adv.
Mr. Ritesh Kumar, AOR

For Respondent(s) Mr. Jitendra Mohan Sharma, Sr. Adv.
Mr. Rakesh Mishra, AOR
Mr. Pankaj Dubey, Adv.
Ms. Rishu Mishra, Adv.
Ms. Madhumeet Kaur, Adv.
Mr. Akshit Tyagi, Adv.

Mr. Shashank Shekhar Singh, AOR
Mr. Abhinav Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing for the respondent(s) prays for
and is granted four weeks' time to file the counter affidavit.

Rejoinder affidavit, if any, shall be filed within two
weeks thereafter.

List the matter after six weeks.

(SWETA BALODI)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
ASSISTANT REGISTRAR